

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
OA.26/96.

Date of order:5-1-1996.

Between:-

M.Swamy Das ... Applicant.

And

1. The Sub-Divisional Officer, Telecommunication, Guntakal, Anantapur District.
2. The Telecom District Manager, Anantapur.
3. The Chief General Manager, Telecommunications, Door Sanchar Bhavan, Hyderabad.

... Respondents.

Counsel for the Applicant: Mr. K. Venkateswara Rao

Counsel for the Respondents: Mr. N. R. Devaraj, Sr. CGSC.

CORAM:

HON'BLE MR.JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI A.B.GORTHI, MEMBER ADMINISTRATIVE.

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OA.26/96

Judgement

(As per Hon. Mr. A.B. Gorthi, Member (Admn.))

Heard learned counsel for both the parties.

2. The relief claimed by the applicant is for a direction to reengage him as Casual Mazdoor under Telecom District Manager, Anantapur and to consider his case for grant of temporary status and regularisation.

3. It is stated in the OA that the applicant is initially engaged as Casual Mazdoor under R-2 on 12-4-1986 and that he worked till 30-11-1987 and again from 1-8-89 to 14-12-89 with some artificial breaks. After 14-12-89 he was not assigned any work without any justification. In support of his contention that he worked during 1986-89 the applicant has attached to the OA certain work details counter-signed by the Sub Divisional Officer, Telecommunication.

4. Learned counsel for the respondents stated in the OA would verify and if the same are found genuine, the case of the applicant for reengagement will be considered as per extant ~~statute~~.

5. In view of the aforesaid, this OA is disposed of at the admission stage itself with the following directions to the respondents:

i) Keeping in view the facts that the applicant had worked during 1986-89, the respondents shall consider his case for re-engagement in preference to freshers as and when there is requirement for engagement of Casual labours.

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iii) We make it clear that the applicant will not be entitled to any condonation of break in service.

6. The OA is ordered accordingly. No costs. //

Thangaraj
(A.B. Gorthi)
Member (Admn)

Kelkar
(V. Neeladri Rao)
Vice Chairman

Amit 18-1-96
Dy. Registrar (Judl)

Dated : January 5, 96
Dictated in Open Court

Copy to:-

1. The Sub Divisional Officer, Telecommunication, Guntakal, Anantapur District.
2. The Telecom District Manager, Anantapur.
3. The Chief General Manager, Telecommunications, Door Sanchar Bhavan, Hyderabad.
4. One copy to Mr. K. Venkateswara Rao, Advocate, CAT, Hyderabad Bench, Hyderabad.
5. One copy to Mr. N. R. Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

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